CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.428/MP/2024 along with IA (Diary) No.232/2025

: Petition under Section 79 of the Electricity Act, 2003 read with Subject

> Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Terms Access granted to the Petitioner pursuant to Long- Term Access Agreement dated 20.1.2022 or taking any other coercive measures and seeking consequent relief

thereto.

: Inox Green Energy Services Limited (IGESL). Petitioner

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **7.5.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Salil Sinha, Advocate, IGESL

> Shri Vipul Sharma, Advocate, IGESL Ms. Stuti Jain, Advocate, IGESL

Shri Govind Vijay, IGESL Shri Remya Sanjiv, IGESL

Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI Shri Shubham Arya, Advocate, CTUIL Ms. Poorva Saigal, Advocate, CTUIL Ms. Reeha Singh, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Shri Lashit Sharma, CTUIL Shri Yogeshawar, CTUIL Shri Hari Babu, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsels for the Respondents, SECI & CTUIL, made detailed submissions and concluded their respective arguments in the matter.

Considering the submissions of the learned counsel for the Parties, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)